

IN THE HIGH COURT OF JHARKHAND, RANCHI

Cr.M.P. No. 1092 of 2019

Laxman Singh and Others Petitioners
-- Versus --
The State of Jharkhand and Anr. Opposite Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners :- Mr. Indrajit Sinha, Advocate
For the O.P.No.2 :- Mr. R.S. Mazumdar, Sr. Advocate
For the State :- APP

3/06.09.2021 This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

This matter is arising out of commercial dispute between the petitioners and the O.P.No.2 and the cognizance has been taken under sections 406/420 read with section 34 of the IPC.

The learned counsel for the petitioners and Mr. R.S. Mazumdar, the learned senior counsel appearing on behalf of the O.P.No.2 fairly submit that the matter is arising out of contractual work and the complainant/O.P.No.2 is sub-contractor under the petitioners and this matter can be agitated before appropriate forum for settlement.

In view of the above facts and considering the submissions of the learned counsels appearing on behalf of the parties, let this matter be placed before JHALSA for conciliation between the parties.

I.A. No.4375/2021 has been filed for extension of interim order granted by this Court vide order dated 18.11.2019.

As this case is still pending and the matter is being referred to JHALSA, it is desirable that the interim order be extended till the next date of listing.

In view of that, the prayer made in the I.A is allowed and the interim order dated 18.11.2019 is extended till the next date. I.A. No.4375/2021 stands allowed and disposed of.

It is expected that JHALSA, Ranchi shall enter into the conciliation between the parties and will submit the report to that effect within six weeks from the date of receipt/production of a copy of this order.

Post the matter after six weeks.

(Sanjay Kumar Dwivedi, J)